

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Original Application No. .... 548 ..... of 2000

Applicant (s) Ananta Chandra das ..... Respondent (s) Kendrapara Vidyalaya Sangathan  
 Advocate for Applicant (s) N/o Ganeshwar Rath ..... Advocate for Respondent (s) .....  
S.N. Mishra  
T.K. Prakhar

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

~~I.P.O/B.D.~~ for Rs.50/- filed  
for Registration please.

on Memo

A.O.  
Prepared  
22/11/00

## REGISTER

M  
22/11/2000  
Registrar

## 1. ORDER DATED 22-11-2000.

This matter has been taken up today on being mentioned in the morning by the learned Counsel for the applicant Mr. S.N. Mishra.

Seen the Petition. It is submitted by Mr. Mishra, learned counsel for the applicant that this Original Application may be disposed of by issuing appropriate direction to the Departmental Respondents. In view of this, we have heard Mr. Mishra, learned counsel for the applicant and Mr. Ashok Mohanty, learned Senior counsel appearing for the Departmental Respondents and have perused the records.

Facts of this case, according to the

Applicant are that on his appointment

B.M.

J.J.M.

22/11/00

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

he joined as work Experienced Teacher, Cuttack and has been working there from 1993.Understanding that some transfer of teachers are going to take place, he has filed a representation at Annexure-1 and followed it by another representation at Annexure-2 that his wife is a teacher in a private school at Bhubaneswar and has been commuting from Cuttack. He has also submitted that he has been blessed with a daughter three months' ago. He has also submitted that his wife is suffering from Asthama. In view of this, he has prayed in his representation that he should be transferred to a place at Bhubaneswar. In the order at Annexure-3, the applicant has been transferred to KVS, Ahmednagar in Maharashtra and Respondent No. 4 Ruth Rani Jena who has according to the applicant been working earlier at Charoatia and has been transferred to Ahmednagar sometime ago has been posted in his place. It is submitted by learned counsel for the applicant that the OA may be disposed of with a direction to the Respondents to consider his representation for posting him to any KVS inside the State of Orissa. It is submitted by learned Senior Special counsel Mr. Mohanty that he has no instruction if any vacancy existing in the rank of work Experienced Teacher inside the Orissa State in any KVSS. In consideration of the above, we dispose of the OA with a direction to the Departmental Respondents that the representation filed by applicant at Annexures-1 and 2 may be disposed of within a period of 30 days and in view of his difficulties, his case may be sympathetically considered for a posting in any

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free copy  
of the order  
given to the  
both counsel.

PTK  
27/11/11 P. Bish  
S.O

Free copy  
of order with  
dt. 22-11-2k  
with O.A copies  
by regd. Post

PTK  
6/12 P. Bish  
S.O

of the KVSS within the State of Orissa in case  
vacancies are available. In case the representations  
have been disposed of and intimation is received  
by the applicant within a period of seven days from  
today then the applicant is directed to file another  
representation within a period of 7 days thereafter  
for fresh consideration. The OA is accordingly  
disposed of. No costs.

S. Bish  
20/11/11  
VICE-CHAIRMAN

MEMBER (JUDICIAL)